

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH AT PUNE

INTERIM APPLICATION NO.105 OF 2021

IN

APPEAL NO. 12 OF 2020

DISTRICT: PUNE

Sarang Yadwadkar & Anr

...Appellants

Versus

M/s Pune Municipal Corporation & Ors

...Respondents

I N D E X

Sr. No.	Particulars	Page Nos.
1.	Affidavit-in-Reply to IA No.105/2021	
2.	<u>Exhibit "A"</u> Minutes of Meeting dated 1 November 2021	
3.	Translation of Minutes dated 1 November 2021	

LAST PAGE-

P.D.P.

Advocate for the Respondent No.1

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL**

WESTERN ZONE BENCH AT PUNE

INTERIM APPLICATION NO.105 OF 2021

IN

APPEAL NO. 12 OF 2020

DISTRICT: PUNE



Sarang Yadwadkar & Anr

...Appellants

Versus

M/s Pune Municipal Corporation & Ors

...Respondents

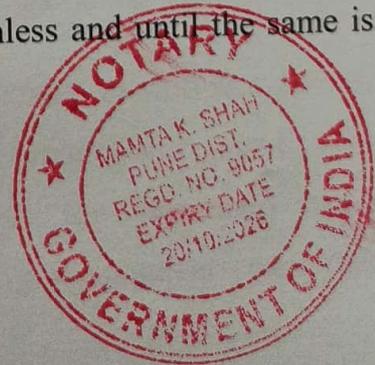
**AFFIDAVIT-IN-REPLY ON BEHALF OF THE
RESPONDENT NO.1 TO THE ABOVE CAPTIONED
INTERIM APPLICATION**

I, V G Kulkarni, the Chief Engineer (Projects) and the authorized signatory of the Respondent No.1 Pune Municipal Corporation having my office at PMC Building Shivajinagar, Pune do hereby state on solemn affirmation as under:

1. I am working in the capacity of the the Chief Engineer (Projects) in the Pune Municipal Corporation. I am filing this Affidavit-in-Reply to oppose the contents of the above

captioned Interim Application preferred and reliefs sought by the Appellant/Applicant in the above captioned matter.

2. I am authorised by the Respondent No.1 to file this present Affidavit-in-Reply to the Interim Application in my official capacity. I have perused the documents brought on record by the Applicant/Appellant and have understood the contents of the Interim Application and on the basis of the documents and information available in relation to the said issue, I am filing this present Affidavit-in-Reply to oppose the grant of any reliefs to the Appellant as prayed for in the present Interim Application. I crave leave to file a further detailed Affidavit-in-Reply as and when sought necessary.
3. At the outset I deny each and every averment and allegation made in the Interim Application, which is contrary to and/or inconsistent with what has been stated in the present Affidavit-in-Reply and the Affidavit-in-Reply filed in the above captioned Appeal and nothing stated therein shall be construed as an admission for the want of any specific and para-wise denial or non-traverse unless and until the same is specifically admitted hereinafter.



4. At the outset I say and submit that the Appellants have preferred the present Interim Application seeking the following reliefs:

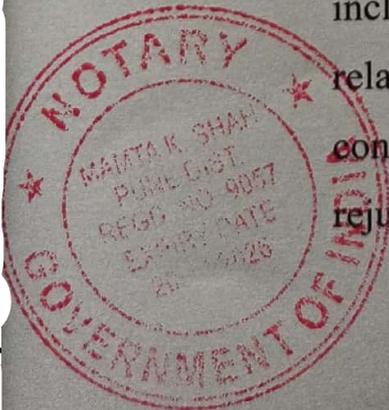
Prayer:

It is therefore prayed that this Hon'ble Tribunal may be pleased to:

- a. *Grant an Ad-Interim stay on execution of any and all activities related to the impugned project, including but not limited to, matters incidental to issuance of Tenders to be granted for the impugned project, as well as activities pertaining to land/property acquisition and/or construction/demolition envisioned for the impugned project.*

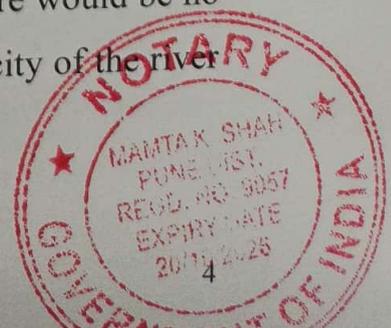
Pass any such Order deemed fit by this Hon'ble Tribunal in the facts and circumstances of the case.

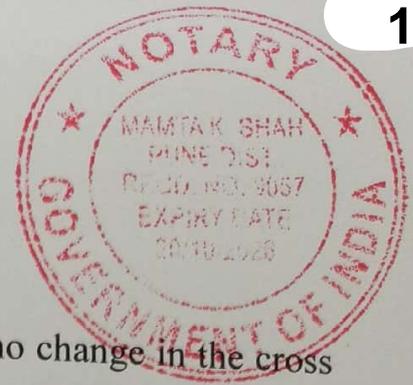
5. Thus the answering respondents state that the above captioned Interim Application has been filed for seeking a stay on execution of all activities related to the river rejuvenation project being implemented by the answering Respondent, including a stay to the issuance of tender, as well as activities relating to land/property acquisition, and or construction/demolition envisioned for the said river rejuvenation project. The answering Respondent states that



reliance has been sought to be placed on a letter dated 28 October 2021 addressed by Chief Engineer, Water Resources Department to the answering Respondent to claim that there are patent infirmities with the Environment Impact Assessment Report and that detailed scrutiny of all material vital to the impugned project has not been carried out by the Respondent authorities. The Appellant/Applicant has proceeded on the said footing to further claim that the impugned project drastically reduces the flood carrying capacities of the rivers by reducing the cross sections of rivers by constructing huge embankments on the prohibitive zone of the rivers. It is also claimed that the impugned project is likely to exacerbate the situation of flooding and pollution in the rivers of Pune City.

6. The answering Respondent states that the reliance placed by the Appellants/Applicants on the letter dated 28 October 2021 addressed by Chief Engineer, Water Resources Department to the answering Respondent is incorrect and is denied. The answering Respondent states that the Water Resources Department, State of Maharashtra had by their letter/communication dated 28 October 2021, given directions to the answering Respondent to ensure that there would be no impediment to the flow of river, carrying capacity of the river





shall not be reduced and there shall be no change in the cross section of the river while carrying out the project.

7. The answering Respondent states that it has considered the said aspects and has clarified the same in the meeting dated 1 November 2021 held in the presence of (1) Officer on Special Duty, Water Resources Department, (2) Chief Engineer, Water Resources Department, Pune and various senior officers of the answering Respondent. In the said minutes the Water Resources Department has observed that the answering Respondent has taken all due precautions including for parameters like:

- a. river cross-sections,
- b. analysis for water discharge of 1,60,000 cusecs,
- c. rugosity co-efficient,
- d. HEC-RAS model study

and it has been held that the river cross sections contemplated were correct. The answering Respondent states that in view of the same the Water Resource Department has agreed that river cross sections ought to be maintained in order to ensure that there is no reduction in river carrying capacity. Hereto annexed and marked as **Exhibit "A"** is a copy of the minutes of meeting dated 1 November 2021.

8. The answering Respondent states that although vital aspects of the river rejuvenation project have been dealt with in detail

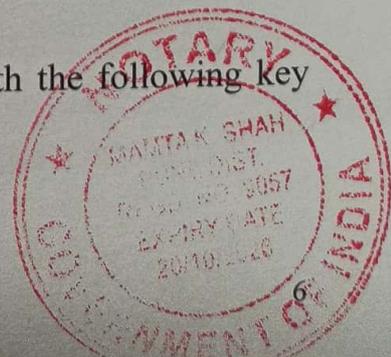
in the Affidavit-in-Reply filed on behalf of the answering Respondent to the above captioned Appeal, at the cost of repetition, the answering Respondent will deal with the details of the project in question in brief before responding to the contentions of the Interim Application. The answering Respondent craves leave to refer to and rely upon the contents of the Affidavit-in-Reply filed in the above captioned Appeal as a part and parcel of the present Affidavit-in-Reply.

Need for the Project:

9. At the outset it is stated that the need for the Pune River Rejuvenation project arose as, the 3 rivers – Mula, Mutha and Mula-Mutha which flow through the city of Pune for a distance of approximately 44 kilometres are heavily polluted, though the said rivers receive sufficient rain and water from dams which are upstream, the water largely flows out leaving the river basins with very little fresh water through substantial parts of the year. For the major part of the year the three rivers flow with heavily polluted sewage inflow which has a large negative impact on the ground water, water quality, flora and fauna, and aquatic life.

10. Objectives Of The Project:

The project is a comprehensive plan with the following key objectives –

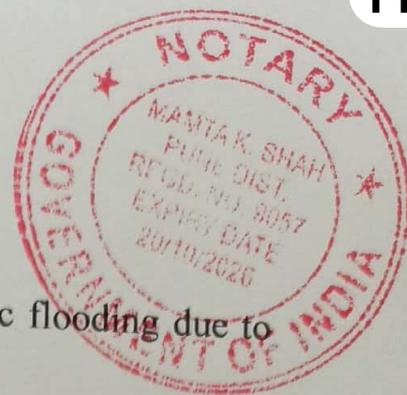




1. Clean the river and make it pollution free,
2. Reduce the risk of flooding,
3. Create a continuous public realm along the river
4. Retain Water
5. Improve city's connectivity to the river
6. Integrate existing heritage structures, recreational, religious and socio-cultural activities

11. Due to the pressures of urbanization and large number of sewers which are currently flowing directly into the river the river is getting polluted further causing grave threat and loss of flora and fauna. The human habitat at low lying areas along the river banks are at increased risk of flooding as well as impede the flow of water. The said images have been annexed as Exhibit "1 (Colly)" to the Affidavit-in-Reply filed in the above captioned Appeal. The Appellants have also admitted in their Appeal and Interim Application that the present state of the said rivers is exceedingly bad and hence the need for the river rejuvenation project.

12. The answering Respondent has also carried out an analysis of the existing condition of the rivers, which is a part of the Environment Impact Assessment Report and which throws light on the polluted state of the river and its nallahs, choked flow of river due to surrounding development, dry river beds,

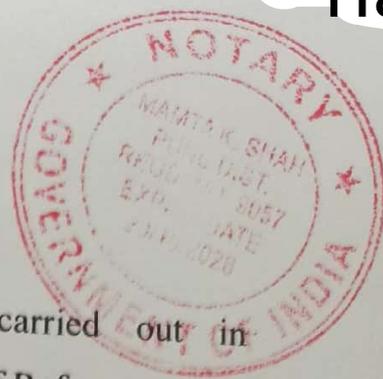


inaccessible banks and the threat of periodic flooding due to the poor present state of the rivers.

13. The proposed project envisions to rejuvenate the river, improve its health while transforming the existing neglected rivers into an environmental friendly development for social, cultural and recreational activities for the city. The proposed project envisions creation of public greens (parks, gardens, urban forests) and carefully designed embankments along the river which will add to the existing green cover of the city. The project does not include any residential or commercial development along the riverbanks and thus the said project is not a private construction project, but strictly a river-rejuvenation project.

14. Thus, it is submitted that the relief sought by the Applicants/Appellants in the Appeal ought not to be granted for the preliminary reason that the Environmental Clearance is obtained after detailed technical studies including:

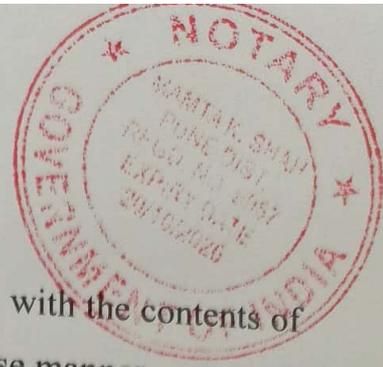
- a. Area Assessment Report,
- b. Detailed Project Report,
- c. Detailed drawing portfolio consisting of several aspects like embankment master plan, land use plan, Cross sections, interceptor sewerage network, stairs, ramps and ghats, barrage details etc,



- d. Environment Impact Assessment carried out in accordance with the approved Terms of Reference,
- e. Hydrology and Hydraulics study,
- f. Geotechnical Investigation,
- g. Opinion Survey,
- h. Base map preparation

were prepared by subject matter experts and submitted by the answering Respondent to the Maharashtra State Expert Appraisal Committee (SEAC) and the Maharashtra State Level Environment Impact Assessment Authority (SEIAA). Further entire procedures as laid down by way of various notifications for the purpose of obtaining Environmental Clearance have been obtained and complied with by the answering Respondent. It is pertinent to note that the background of the Applicants/Appellants is that of an architect and finance consultant. They do not have any technical expertise to opine and challenge such domain specific technical parameters.

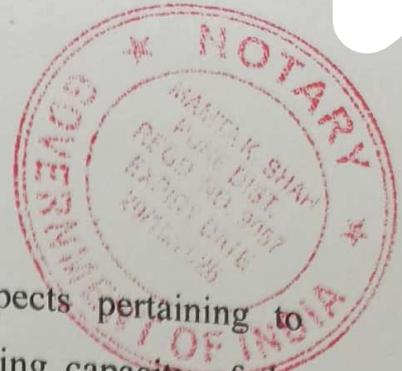
15. The issues raised by the Appellants are related to River-Hydrology and Hydraulic studies as well as various other environmental studies and which are highly technical and the answering Respondent had carried out those studies by engaging competent technical domain experts.



16. The answering Respondent will now deal with the contents of the Interim Application in a paragraph wise manner.

a. The contents of paragraph No.1 deal with the correctness of the Environmental Clearance dated 16 November 2019 granted to the answering Respondent and all contentions assailing the same are denied.

b. The contents of paragraph No.2 state that impugned project is likely to cause increase in flooding in various parts of Pune city due to construction on embankments on prohibitive zone of rivers as well as construction of barrages in the said rivers and the same is denied. It has been clarified in the Affidavit-in-reply that by way of proposed project the proposed embankments will concur with the redefined 25 year (blue line) and 100 year (red line) and ensure that the 25 year and 100 year flood as defined by the irrigation department is contained within the river prism. Further the answering Respondent states that the project will not reduce the conveyance carrying capacity of the river in fact the project proposes to remove obstructions to the flow of river, reduce rugosity coefficient (n value) and stream line the river. These steps will ensure that cross currents in the river are prevented which in turn will improve the conveyance carrying



capacity of the river. The said aspects pertaining to ensuring non-reduction of river carrying capacity of the river were also considered in the Minutes of Meeting dated 1 November 2021 and approval granted by the Water Resources Department and thus no stay as prayed for ought to be granted.

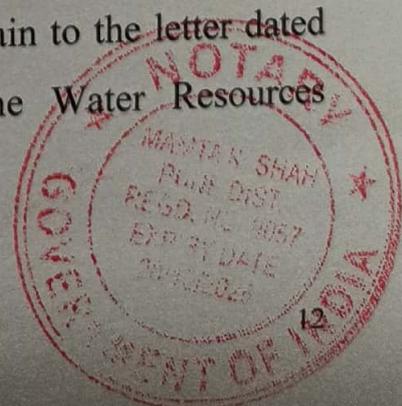
c. The contents of paragraph No.3 state that construction of embankments and barrages are likely to raise flood levels, as it will hamper the free flow of the rivers and that the impact of barrages on the impounding of rivers has not been appraised in detail. The said contentions are denied and have been dealt with in the Affidavit-in-Reply. It is stated that the proposed barrages through the project are ground bar type having sill level almost at river bed level and full height gated operation. These will have low crest level that do not act as obstructions. The mentioned proposed barrages have been considered in the Hydrology and Hydraulic study for the project and which has already been vetted by the Central Water Power Research Station (Hereinafter for the sake of brevity referred to as "CWPRS").

d. The contents of paragraph No.4 pertain to the Built up area for the project and area which will be demolished for the

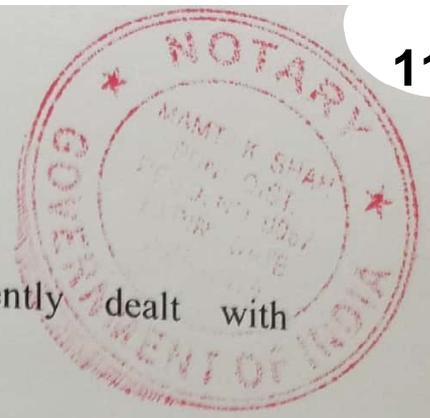
project. In that context it is stated that there is no habitable area which is proposed in the project and that the entire area is public open spaces like parks, gardens playgrounds, flood protection embankments, ghats and open immunities. Thus all contentions in paragraph No.4-5 are denied. The answering Respondent states that there have been no infirmities in the EIA Report or the EC granted to the answering Respondent.

e. The contents of paragraph No.5 that the EC has incorrectly stated the demolition of structures required for the impugned project is 00 square meters, whereas the answering Respondent itself submitted at various points that the structures like Bridges/Roads presently existing along and within the river are to be demolished, are denied. The answering Respondent states that, the project proposes removal of obstructions to the flow of water like low level bridges, causeways, wires and check dams, infrastructure elements like manholes, pipelines etc. within the riverbed and the same do no amount to demolition of habitable spaces.

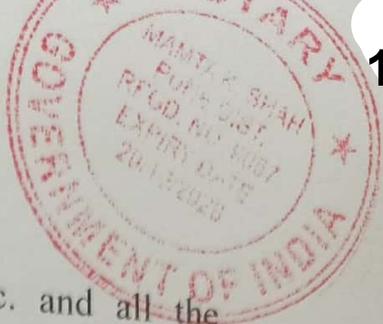
f. The contents of paragraph No.7 pertain to the letter dated 28 October 2021 addressed by the Water Resources



Department and has been sufficiently dealt with hereinabove.



- g. The contents of paragraph No.8 pertain to proceedings in the above captioned Appeal and in that context it is stated that the answering Respondent has filed its Affidavit-in-Reply on 16 December 2020 and also served on all parties. The contents of paragraph No.9 pertain to various dates of listing of the matter and do not deserve any response.
- h. The contents of paragraph No.10 and 11 pertain to the Tender dated 26 October 2021 floated by the answering Respondent and in that context it is stated that in view of the Minutes of Meeting dated 1 November 2021 and the Environment Clearance and the vetting of Hydrology and Hydraulics Report by the CWPRS, no case is made out for stay of the project.
- i. The contents of paragraph No.12 and 13 allege infirmities with the EIA Report, lack of detailed scrutiny of vital material to the impugned project, reduction in flood carrying capacities and all the allegations of the said paragraphs are denied.
- j. The contents of paragraph No.14 and 15 pertain to grant of interim relief in terms of interim injunction against execution of any and all activities related to the impugned



project, including issuance of tenders etc. and all the contents are denied. Infact it is clear that the Applicants/Appellants are seeking a stay despite clear directions from all statutory authorities and thus the present Interim Application ought to be rejected with heavy costs.

k. The contents of paragraph No.16 pertain to Judgment in the case of *Zenit Mataplast (P) Ltd. v. State of Maharashtra*, reported in (2009)10 SCC 388 and which pertains to principles for granting temporary injunction and in that context it is stated that balance of convenience and prima facie case is in favour of the answering Respondent. Permitting the answering Respondent will not lead to any fait accompli situation and neither would it result in any irreparable injury to the Applicants/Appellants and thus the said case does not apply to the case at hand.

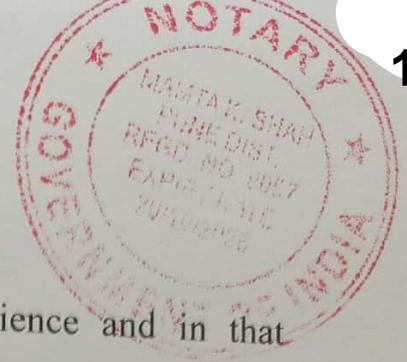
l. The contents of paragraph No.17 and 18 pertain to Judgment in the case of *Prabhjot Singh Mand (1) v. Bhagwant Singh*, reported in (2009) 9 SCC 435 and which pertains to public interest involved in granting interim order. In that context it is stated that vital public interest lies in letting the answering Respondent continue with the project and thus the present Interim Application is liable to

be dismissed. The concerns raised by the Applicants/Appellants in paragraph No.18 are without any scientific basis and thus only ought to be rejected.

m. The contents of paragraph No.19 pertain to Judgment in the case of *Dalpat Kumar v. Prahlad Singh*, reported in (1992) 1 SCC 719 and pertains to the aspect of irreparable injury. In that context it is stated that the present project is vital and beneficial for preserving and rejuvenating the rivers flowing in Pune City and thus the aspect of irreparable injury do not apply to the case at hand. The contents of paragraph No.20 pertain to Judgment in the case of *Md. Hayathuddin v. Union of India*, reported in 2017 SCC On Line NGT 746 pertain to whether denial of interim order shall cause irreparable harm which is not compensable. In that context it is stated that the river rejuvenation project only contemplates manifold benefits to the environment, river, ecosystem, flora and fauna and aquatic life and thus the said case does not apply to the case at hand.

n. The contents of paragraph No.21 pertain to Judgment in the case of *Gujarat Bottling Co. Ltd. v. Coca Cola Co.*, reported in (1995) 5 SCC 545 and contents of paragraph No.22-23 pertain to Judgment in the case of *Susma Bisht Vs State of HP* reported in 2014 SCC On Line NGT 6942





which pertains to balance of convenience and in that context it is stated that the balance of convenience lies with the answering Respondent as the said project is vital for preserving the environment.

- o. The Judgments relied upon in paragraph No.24, 25 and 26 pertain to precautionary principle and in that context it is stated that the said project has been planned with a primary view of cleaning the river, making it pollution free, reducing the risk of flooding, creating a continuous public realm along the river amongst others and thus the precautionary principle does not apply to the case at hand.

17. Thus the answering Respondent states that, the present Interim Application being devoid of merits and based on incorrect understanding of the factual situation ought to be dismissed with costs and the prayers as prayed for ought not to be granted. The answering Respondent craves leave to prefer a further detailed Affidavit-in-Reply as and when sought necessary.

Dated this 14 December 2021

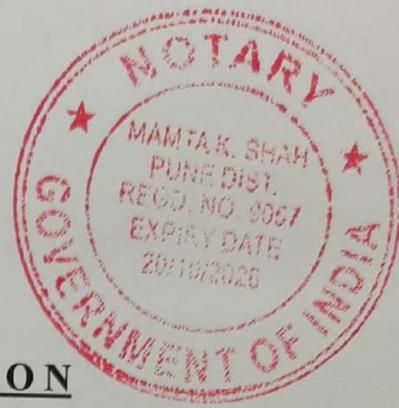
P.D.P.

Advocate for the Respondent No.1

Mancaan

Respondent No.1

Chief Engineer (Projects)
Pune Municipal Corporation



VERIFICATION

I, V G Kulkarni, the Chief Engineer (Projects) and authorized representative of the Respondent No.1, having my office at Pune Municipal Corporation, Shivajinagar, Pune - 411005, do hereby state on solemn affirmation that the contents in Para 1 to 17 hereinabove are true and correct based on information and documents and official records available with me in relation to the same and I put the signature thereof.

Solemnly affirmed at

Dated this 14 December 2021

V G Kulkarni

Respondent No.1

Chief Engineer (Projects)
Pune Municipal Corporation



BEFORE ME

Mamta K. Shah

MAMTA K. SHAH
NOTARY
GOVT. OF INDIA
PUNE DISTRICT



NOTED AND REGISTERED
AT SR. NO. (7060/2021)

14 DEC 2021

बैठकीचे इतिवृत्त

सोमवार दिनांक १ नोव्हेंबर २०२१ रोजी सकाळी १०.०० वाजता पुणे महानगरपालिकेचे जलसंपदा विभागाशी निगडित विषयाबाबत मा. महापालिका आयुक्त, पुणे महानगरपालिका यांचे कार्यालयामध्ये बैठक आयोजित करण्यात आली होती. सदर बैठकीस खालील अधिकारी उपस्थित होते.

१	मा.श्री. विजयकुमार गौतम	विशेष कार्याधिकारी जलसंपदा विभाग, महाराष्ट्र शासन
२	मा.श्री. विक्रम कुमार	महापालिका आयुक्त, पुणे म.न.पा
३	मा.डॉ. कुणाल खेमनार	अतिरिक्त महापालिका आयुक्त (इ), पुणे म.न.पा
४	श्री. प्रशांत वाघमारे	शहर अभियंता, पुणे म.न.पा
५	श्री. हनुमंत गुनाले	मुख्य अभियंता, जलसंपदा विभाग, पुणे
६	श्री. अनिरुद्ध पावसकर	मुख्य अभियंता, (पाणीपुरवठा) पुणे म.न.पा
७	श्री. व्ही.जी. कुलकर्णी	मुख्य अभियंता, (पथ) पुणे म.न.पा
८	श्री. युवराज देशमुख	अधीक्षक अभियंता, (प्रकल्प) पुणे म.न.पा
९	श्री. सं. द. चोपडे	अधीक्षक अभियंता, जलसंपदा विभाग, पुणे
१०	श्री. जगदीश खानोरे	अधीक्षक अभियंता, (मलनिःसारण प्रकल्प) पुणे म.न.पा
११	श्री. विजय पाटील	कार्यकारी अभियंता, खडकवासला पाटबंधारे विभाग, पुणे
१२	श्री. नंदकिशोर जगताप	अधीक्षक अभियंता, (पाणीपुरवठा) पुणे म.न.पा
१३	श्री. मंगेश दिघे	पर्यावरण अधिकारी, पुणे म.न.पा

बैठकीचे सुरुवातीला मा. आयुक्त, पुणे मनपा यांनी मा.श्री.विजयकुमार गौतम यांचे स्वागत केले. पुणे नदी पुनरुज्जीवन प्रकल्पाचे व साबरमती रिव्हर फ्रंट डेव्हलपमेंट प्रकल्पाचे सादरीकरण कामाचे तज्ञ सल्लागार मे एच.सी.पी डिझाईन प्लॅनिंग अँड मॅनेजमेंट कं. अहमदाबाद यांनी ऑनलाइनद्वारे सादरीकरण केले. सदर सादरीकरणामध्ये पुणे महानगरपालिका राबवित असलेला पुणे नदी पुनरुज्जीवन प्रकल्पाबाबतची हायड्रॉलॉजी व हायड्रॉलॅक्स चे दृष्टिकोनातून, तसेच एकूण प्रकल्पाची माहिती सादर करण्यात आली.

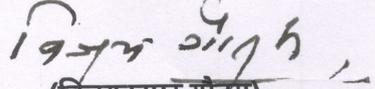
बैठकीमध्ये खालीलप्रमाणे चर्चा व निर्णय घेणेत आला.

अ.क्र	बैठकीत झालेली चर्चा	घेणेत आलेला निर्णय	संबंधित खाते / अधिकारी
१	पुणे शहराच्या हद्दीतून वाहणाऱ्या ४५ किलोमीटरच्या मुळा-मुठा नदीच्या पुनरुज्जीवन प्रकल्पास ना हरकत देणेबाबत मे. राज्य शासनाच्या जलसंपदा विभागाचे पत्र जावक क्रमांक. संकीर्ण-२०२०/(प्र.क्र१४/२०२०)/सिं.व्य (म) दिनांक २१/०१/२०२१ रोजीच्या पत्रामध्ये सी.डब्ल्यू.पी. आर.एस संस्थेने अभ्यास अहवालाची पडताळणी करून विकसन प्रकल्पामुळे पुररेषेच्या पातळीत वाढ होणार नसल्याची खातरजमा मुख्य अभियंता जलसंपदा विभाग पुणे यांनी करावी आणि तसे पुणे महानगरपालिकेला अवगत करावे असे कळविण्यात आले होते. त्यानुसार मुख्य अभियंता जलसंपदा विभागाचे दि.२८/१०/२०२१ चे पत्रातील मुद्यांबाबत चर्चा झाली. यामध्ये	मुळा मुठा नदी पुनरुज्जीवन प्रकल्प करताना नदीची वहनक्षमता कमी होणार नाही याची दक्षता घेण्यात यावी. नदी पुनरुज्जीवन प्रकल्पाच्या प्रस्तावित काटछेदातून शंभर वर्षे वारंवारितेची पुर विसर्ग सुरक्षितपणे वाहून नेण्याचा क्षमतेचा HEC-RAS मॉडेल मार्फत केलेल्या अभ्यासाची पडताळणी सी. डब्ल्यू. पी.	मुख्य अभियंता, जलसंपदा विभाग, पुणे

	<p>नदीचा काटछेद कमी होणार नाही असा उल्लेख करणेत आला आहे. त्यामुळे याबाबत अधिक स्पष्टता येणे अधिक जरूरीचे आहे. नदीच्या एकूण लांबीमध्ये ठिकठिकाणी नदीची रुंदी कमी/ जास्त प्रमाणात असल्याने तेच नदीकाठची उंची सुद्धा कमी/ जास्त असल्याने Eddies , Current निर्माण होतो व परिणामी प्रवाहास अडथळा निर्माण होतो. त्यामुळे प्रकल्पामध्ये १,६०,००० क्युसेक्स वहन क्षमता विचारात घेऊन नदीचा काट छेद प्रस्तावित करणेत आलेला आहे व तो योग्य त्या डिझाईन नुसार बांधला जाणार आहे. त्यामुळे Co efficient rogosity (N - value) कमी झाल्यामुळे पुरवहन क्षमतेमध्ये वाढ होणार आहे. त्यामुळे महत्तम पूर पातळीमध्ये (रेड लाईन) वाढ होणार नाही याची तपासणी सी.डब्ल्यू.पी. आर.एस या संस्थेने केलेली आहे. प्रस्तावित केलेला काट छेद योग्य असलेबाबत चर्चा झाली. त्याप्रमाणे कार्यवाही करणेस हरकत नाही.</p>	<p>आर. एस मार्फत करण्यात आली आहे. त्यामुळे पूरवहन क्षमता कमी होणार नाही, यापद्धतीने प्रस्तावित काटक्षेत्र ठेवावे, असे पाटबंधारे विभाग यांनी मान्य केले.</p>	
२	<p>नदीमध्ये येणाऱ्या मैलापाणी व्यवस्थेबाबत - नदीमध्ये येणाऱ्या मैलापाणी मुळे पाणी शेतीस देणेसाठी तसेच नदीमध्ये स्वच्छ पाणी राहणे जरूरीचे आहे. याबाबत जायका च्या माध्यमातून मैलापाणी शुद्धीकरण केंद्रे बांधण्यात येणार असून प्रकल्पाच्या क्षमतेमध्ये आणखी वाढ करण्याच्या दृष्टीने प्रयत्न करणे व नदीमध्ये शुद्ध पाणी राहिल याची काळजी महानगरपालिकेने घ्यावी याबाबत सूचना करण्यात आल्या.</p>	<p>नदीमध्ये १००% स्वच्छ पाणी राहणेसाठी अस्तित्वातील व जायका च्या माध्यमातून बांधण्यात येणाऱ्या मैला शुद्धीकरण प्रकल्पातील पाणी शुद्धीकरण केल्यानंतरच नदीमध्ये सोडण्यात यावे.</p>	<p>पुणे म.न.पा</p>
३	<p>फुरसुंगी व उरळी देवाची येथे महानगरपालिकेमार्फत Town Planning Scheme नियोजित करणेत आल्या आहेत. यामध्ये पाटबंधारे विभागाच्या जागेचा देखील समावेश केला आहे. त्यामुळे पाटबंधारे विभागास व्यावसायिक/ रहिवाशी बांधकाम करणे योग्य जागा उपलब्ध होणार असून त्या भागाचा सुनियोजित विकास होणेस मदत होणार असल्याचे मा. महापालिका आयुक्त यांनी सांगितले. ही बाब विशेष कार्याधिकारी यांनी चांगली असल्याचे नमूद केले.</p>	<p>मा. विशेष कार्याधिकारी यांनी नमूद केल्याप्रमाणे पुढील कार्यवाही करण्यास हरकत नसल्याच्या सूचना देण्यात आल्या. त्यामुळे पाटबंधारे विभागास रहिवासी/ व्यावसायिक वापरा योग्य जागा उपलब्ध होणार आहे.</p>	<p>मुख्य अभियंता, जलसंपदा विभाग, पुणे</p>
४	<p>वडगाव बुद्रुक येथे मुठा उजव्या कॅनॉल च्या लगत पुणे मनपा मार्फत ७.५ मी. रुंद डी. पी. रस्त्याचे काम सुरु आहे. सदर काम त्वरित पूर्ण करणेबाबत मा. आमदार माधुरीताई मिसाळ व अन्य स्थानिक सभासद आग्रही आहेत. पु. ल. देशपांडे उद्यानाच्या मागील बाजूस या रस्त्यावर अस्तित्वातील नाल्यावर कल्व्हर्ट बांधण्याचे काम सुरु आहे. सदर काम पाटबंधारे विभागाने थांबविले असून, सिंहगड रस्त्यास पर्यायी रस्ता म्हणून ७.५ मी. रुंदीचा रस्ता वापरला जाणार असल्याने, हे काम तातडीने पूर्ण होणे गरजेचे आहे. या कल्व्हर्ट च्या कामास पाटबंधारे विभागाच्या परवानगीची आवश्यकता आहे.</p>	<p>अ) मुख्य कॅनॉल लगत सदर कल्व्हर्ट चे काम होणार असून, मुख्य कॅनॉल च्या भरावास कोणत्याही प्रकारची क्षती पोहोचणार नाही याचो खबरदारी संबंधित ठेकेदाराने घेणे आवश्यक राहिल. ब) खोदाई पूर्ण झाल्यानंतर काळया मातीने भराव करून व प्रत्येक थर निहाय योग्य तो दाब देऊन कॅनॉल लगतचा भराव पुर्वत्रत करणे आवश्यक राहिल. क) सदर काम पुणे मनपा व खडकवासला पाटबंधारे विभाग यांचेकडील अधिकारी यांची एकत्रित समिती स्थापन करून</p>	<p>पुणे मनपा कार्यकारी अभियंता, खडकवासला पाटबंधारे विभाग</p>

		समितीच्या देखरेखीखाली समन्वयाने करावयाचे आहे. ड) आवश्यकतेनुसार सदर ठिकाणी कॅनॉल च्या आतील बाजूस लायनिंग करणे आवश्यक असल्यास, ते पुणे मनपा मार्फत करण्यात यावे. सदरचे काम योग्य ती काळजी घेऊन सुरु करणेस हरकत नाही.	
५	पर्वती ते कॅन्टोमेंट जलशुद्धीकरण केंद्र दरम्यान २२०० मिमी. व्यासाची लाईन टाकणेसाठी कॅनॉल साखळी क्र. १३/३०० ते १३/५१० या दरम्यान कॅनॉल लगत संरक्षण भिंतीचे काम करण्याची अट पाटबंधारे विभागाने घालून देण्यात आली होती. तथापि सदर भिंतीचे काम पुणे मनपा मार्फत आजमितीस करणेत आलेले नाही. यास्तव पाटबंधारे विभागाच्या जागेत करण्यात येणाऱ्या कामांच्या परवानग्या थांबविण्यात आलेल्या आहेत.	कॅनॉल साखळी क्र. १३/३०० ते १३/५१० या दरम्यान कॅनॉल लगत संरक्षण भिंतीचे काम करणार या अटीवर पर्वती ते कॅन्टोमेंट जलशुद्धीकरण केंद्र दरम्यान २२०० मिमी. व्यासाची लाईन टाकणे याची परवानगी देण्यात आली होती. पुणे मनपा कडून संरक्षण भिंतीचे काम पूर्ण करणेत आले नसून पाटबंधारे विभागाकडून संरक्षक भिंतीच्या कामाच्या खर्चाची रक्कम कळविण्यास व त्यानुसार पाटबंधारे विभागास तरतूद उपलब्ध करून देण्या बाबतचा निर्णय घेण्यात आला.	पुणे मनपा
६	हडपसर येथे पाटबंधारे विभागाच्या जागेवर (कॅनॉल / कॅनॉल भराव) पाण्याच्या लाईन्स टाकणेकामी पाटबंधारे विभागाची परवानगी प्रलंबित असलेबाबत.	पाटबंधारे विभागाच्या जागेवर (कॅनॉल / कॅनॉल भराव) पाण्याच्या लाईन्स टाकणे कामी येथून पुढे पुणे मनपा व पाटबंधारे विभाग यांनी एकत्रित काम करणेबाबत मा. विशेष कार्याधिकारी यांनी आदेश दिले आहेत. त्याचप्रमाणे सदर कामासाठी स्वतंत्र समिती नेमून सदर समिती मार्फत जागा पाहणी करून आवश्यक कामांची पूर्तता एकत्रितरित्या करून घेण्यात यावी.	अधिक्षक अभियंता, खडकवासला पाटबंधारे विभाग, पुणे पुणे मनपा
७	जुना बंद कालव्याच्या परिसरात अनारोग्य परिस्थिती निर्माण होत असून अतिक्रमण वाढण्याची शक्यता नाकारता येत नाही याबाबत ठोस कार्यवाही करणेबाबत.	रेस कोर्स ते साडेसतरा नळी या दरम्यान अस्तित्वात असलेला सुमारे ८ किमी. लांबीचा जुना कालवा सद्यपरिस्थितीत बंद असल्याने सदर जागेवर पुणे मनपा मार्फत सुशोभीकरण करण्याची कामे करणेत यावीत. त्या अनुषंगाने पाटबंधारे विभागाने तसा प्रस्ताव पुणे	अधिक्षक अभियंता, खडकवासला पाटबंधारे विभाग, पुणे पुणे मनपा

		मनपास पाठविणेबाबत निर्णय घेण्यात आला आणि पुणे मनपा सदरचे काम तातडीने करणेत यावे.	
८	वडगाव ते फुरसुंगी दरम्यानचे मुठा डावा कॅनॉल चे भरावावर पुणे मनपा मार्फत सायकल ट्रॅक प्रस्तावित करणेत आलेला आहे. सदर सायकल ट्रॅक ची लांबी १७ किमी. व रुंदी ४.५ मी. प्रस्तावित आहे. सदर बाबतचा प्रस्ताव मुख्य अभियंता, जलसंपदा विभागाकडे मान्यतेसाठी सादर करणेत आलेला आहे. सदरचा सायकल ट्रॅक पुणे मनपा करणार असून तात्कालीन वेळी प्रस्तावाचा खर्च अंदाजे ६८ कोटी इतका होता. मुठा डावा कॅनॉल चे भरावावर सायकल ट्रॅक केल्याने नागरिकांना वडगाव ते फुरसुंगी दरम्यान सलग सायकल ट्रॅक उपलब्ध होणार आहे. तसेच सायकल ट्रॅक मुळे कॅनॉल चे लगत अतिक्रमण होण्यास मज्जाव होणार आहे, भरावाचे संरक्षण होणार आहे. सदरचा प्रस्ताव जलसंपदा विभागाने पाटबंधारे नियामक मंडळाकडे सादर केले आहे. सदर प्रस्तावास मान्यता प्राप्त झालेनंतर जलसंपदा विभागामार्फत पुणे मनपास ना हरकत पत्र देण्यात येईल. सदर कामासाठी पुणे मनपा मार्फत तरतूद उपलब्ध करून घेण्यात येऊन काम पूर्ण करणेत येणार आहे.	पाटबंधारे नियामक मंडळाची मान्यता प्राप्त झालेनंतर जलसंपदा विभागामार्फत सदर प्रस्तावास मान्यता दिल्यानंतर पुणे मनपास कळविण्यात यावे.	मुख्य अभियंता, जलसंपदा विभाग, पुणे पुणे मनपा


 (विजयकुमार गौतम)
 विशेष कार्याधिकारी
 जलसंपदा विभाग,
 महाराष्ट्र शासन

- प्रत :-
- १) मुख्य अभियंता, जलसंपदा विभाग, पुणे
 - २) मुख्य अभियंता, (प्रकल्प) पुणे म.न.पा
 - ३) मुख्य अभियंता, पथ, पुणे मनपा
 - ४) मुख्य अभियंता, पाणीपुरवठा, पुणे मनपा
 - ५) अधिक्षक अभियंता, मलनिःसारण, पुणे मनपा

**TRANSLATION OF RELEVANT PORTION OF
MINUTES DATED 1 NOVEMBER 2021**

**Office of Municipal Commissioner
Pune Municipal Corporation
O.W. No.M.A/Prakalp/12624
Dated: 15/11/2021**

MINUTES OF MEETING

A meeting was held on various subjects of Pune Municipal Corporation in relation to the Water Resources Department, State of Maharashtra in the office of Hon'ble Municipal Commissioner, Pune Municipal Corporation on Monday, 1 November 2021. The meeting was attended by the following persons:

1.	Hon'ble Shri Vijaykumar Gautam	Officer on Special Duty, Water Resources Department, State of Maharashtra
2.	Hon'ble Shri Vikram Kumar	Municipal Commissioner, Pune Municipal Corporation
3.	Hon'ble Dr Kunal Khemnar	Additional Municipal Commissioner (E), Pune Municipal Corporation
4.	Shri Prashant Waghmare	City Engineer, Pune Municipal Corporation

5.	Shri Hanumant Gunale	Chief Engineer, Water Resources Department, Pune
6.	Shri Aniruddha Pawaskar	Chief Engineer (Water Supply), Pune Municipal Corporation
7.	Shri V G Kulkarni	Chief Engineer (Roads), Pune Municipal Corporation
8.	Shri Yuvraj Deshmukh	Superintending Engineer (Projects), Pune Municipal Corporation
9.	Shri S D Chopde	Superintending Engineer, Water Resources Department, Pune Municipal Corporation
10.	Shri Jagdish Khanore	Superintending Engineer, Drainage Department, Pune Municipal Corporation
11.	Shri Vijay Patil	Executive Engineer, Khadakwasla Irrigation Department
12.	Shri Nandkishore Jagtap	Superintending Engineer (Water Supply), Pune Municipal Corporation
13.	Shri Mangesh Dighe	Environment Officer, Pune Municipal Corporation

At the commencement of the meeting, Municipal Commissioner welcomed Hon'ble Shri Vijaykumar Gautam. Expert Consultant

M/s H.C.P. Design Planning and Management Co., Ahmedabad gave an online presentation on Pune River Rejuvenation Project and Sabarmati Riverfront Development project. During the said presentation, aspects from the point of view of Hydrology and Hydraulics pertaining to the Pune River Rejuvenation Project being implemented by Pune Municipal Corporation and other project related information was presented.

Following discussions were held and decisions were taken during the said meeting:

Sr. No.	Discussion held in the meeting	Decisions taken	Concerned Department/ Officer
1.	In relation to the issue of grant of No Objection certificate to the river rejuvenation project of 45 kms of Mula-Mutha river flowing through the limits of Pune City, Water Resources Department, State of Maharashtra had issued a letter bearing outward No.Sankirna-2020/ (Pra.Kra14/2020) / Sin.Vya	Care should be taken that there will be no reduction in flood carrying capacity. HECRAS model studies for ensuring that 100 year flood discharge will be safely	Chief Engineer, Water Resource Department, Pune

<p>(M) dated 21/01/2021. In the said letter it was directed that Chief Engineer, Water Resources Department, Pune should ascertain that the CWPRS vetted study report ensures that there is no increase in flood levels/lines due to the project and the said authority should accordingly update/ inform the Pune Municipal Corporation. Accordingly, points raised by Chief Engineer, Water Resources Department, in his letter dated 28/10/2021 were discussed. In it, it has been mentioned that river cross sections would not be reduced. Thus, that aspect needs more clarity. In the entire existing course of the river, width and depth of</p>	<p>carried in the proposed cross sections of the river rejuvenation project, have been verified by CWPRS. Thus, Water Resources Department has agreed that proposed cross sections should be such that it will ensure that there would be no reduction in flood carrying capacity.</p>	
--	--	--

<p>the river keeps changing and thus “<i>eddies</i>” current are generated and this leads to obstruction of flow of water. Thus, river cross sections have been proposed considering a carrying capacity of 1,60,000 cusecs and it will be developed as per appropriate designs. This will lead to reduction in rugosity co-efficient (N - value) and which will lead to increase in flood water carrying capacity. This has been verified by CWPRS and there will be no increase in maximum flood level (red line). It was discussed that proposed river cross sections were correct and that it was directed to act in accordance with the same.</p>		
--	--	--

2.
----	----	----	----

...

s/d-

Vijaykumar Gautam
Officer on Special Duty
Water Resource Department
State of Maharashtra

CC:

1. Chief Engineer, Water Resources Department, Pune
2. Chief Engineer (Projects), Pune Municipal Corporation
3. Chief Engineer (Roads), Pune Municipal Corporation
4. Chief Engineer (Water Supply), Pune Municipal Corporation
5. Superintending Engineer, Drainage Department, Pune
Municipal Corporation